

ITEM NO.20

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 320/2023

MATHEWS J. NEDUMPARA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.49091/2023-PERMISSION TO APPEAR AND ARGUE  
IN PERSON)

Date : 20-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing ptr.-in-person the Court made the following  
O R D E R

Application for permission to appear and  
argue in person is allowed.

We are of the view, looking to the nature  
of the matter, respondent Nos. 2 and 3 cannot be  
parties and if the Supreme Court of India is to be  
arrayed as a party, it is through the Secretary  
General.

The matter be not placed before the Court  
until and unless the necessary corrections are

carried out.

At this stage, the petitioner states that he will carry out necessary corrections within a week. If this correction is carried out, the matter be put on 24.03.2023.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)